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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
SUPPLEMENTARY AFFIDAVIT**

IN

ORIGINAL APPLICATION No. 641 of 2023

IN THE MATTER OF

**SUMAN CHAUHAN & 49 OTHERS VS GOVERNMENT OF UTTAR
PRADESH & OTHERS**

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Air Commodore
Abhay Gupta (VSM)



Sumit Mehta



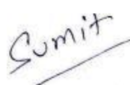
Manoj Singh



Megha
Abhay Gupta

Name and Signatures of party in person/Authorized representatives

Dated: 07.04.2026 Place: Delhi




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**BEFORE THE NATIONAL GREEN TRIBUNAL
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PRADESH & OTHERS**

To,

The Hon'ble Chairman of National Green Tribunal and his companion judges.

Respectively showeth as under:

I, Megha Abhay Gupta D/O Air Commodore Abhay Gupta, Add. Plot 56A, Dostpur Mangroli, Noida, Gautam Budh Nagar, Uttar Pradesh-201301, presently at Delhi, do solemnly affirm as under:

1. That I am the original applicant no. 18 in the present application, and conversant with the facts of the case and thus competent to depose.
2. That, I am filing this supplementary affidavit in the above-captioned matter to provide additional submissions and relevant details for the kind consideration of this Hon'ble Tribunal.
3. That I have read all the contents of this supplementary affidavit and every thing submitted is correct to my knowledge.
4. That the Applicants had filed the present Original Application in respect of **environmental damage caused due to flooding between 12.07.2023 to 15.07.2023**, including ingress of polluted water, sludge, sewage and hazardous material into their villages and properties.
5. That the Applicants further filed a **Withdrawal Application dated 29.05.2024** (Pages 438–442) and are not pressing the reliefs originally sought.
6. That **no adverse findings affecting the ownership, possession, title or legality of the Applicants' properties is on recorded.**
7. That the Original Application was confined to: 1.flood damage 2.environmental degradation 3.compensation and preventive measures.
8. That the respondents have **diverted the proceedings from flood liability to alleged illegal construction**, which is beyond pleadings.
9. That it is established in the Petition that the flood was primarily caused due to failure of the authorities to carry out adequate desiltation, leading to river



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shrinkage. The historical data taken from Delhi Flood Control Order 2025 shows that despite lower discharge over the years, flood levels have increased, indicating reduced carrying capacity. The condition of silt accumulation near the petitioners' villages and the poor maintenance of the broken bund/embankment between the villages and the river has already been stated in para 3 at page 288 and substantiated by photographs at pages 348–350 in petitioner's response dated 14.05.2024. Further grounds are detailed in para 7 at page-15 and para 9 at page-18 of the Petition and para 4(d) at page 143 of the Petitioners' response dated 28.01.2024. A copy of relevant pages of Delhi Flood Control Order 2025 is enclosed herewith as Annexure 1.

10. That no flood observed for the last 45 years except July 2023 is already submitted in early responses.
11. That the Applicants are lawful owners of the subject lands and their ownership is not under challenge, as a registered sale deed of one of the Applicants is already enclosed at pages 341–347 of the Petitioners' report dated 14.05.2024. If required, documents of all 50 owners can be produced before this Hon'ble Court.
12. That the constructions were undertaken with due approvals from competent authorities, including the Irrigation Department and Zila Panchayat, as already on record in para 6 at page 485 of the Petitioners' response dated 18.02.2025 and para 4 at page 289 of the Petitioners' report dated 14.05.2024, duly substantiated by the SDM letter dated 08.05.2008 at pages 352–353.
13. That the issue stands already adjudicated and is barred by the principle of constructive res judicata, as submitted in para 5 at page 289 of the Petitioners' report dated 14.05.2024, supported by the Civil Court judgment dated 30.08.1999 and the Allahabad High Court judgment dated 15.09.2015, with copies of the orders enclosed at pages 354–374.
14. That the Noida Authority has no jurisdiction to demolish the Petitioners' properties, as the villages have not been notified and do not fall within any urbanisable area under the Master Plan in terms of the U.P. Industrial Area Development Act, 1976 and the Noida Building Regulations, 2006 and 2010. This has already been placed on record in para 7 at pages 486–487 of the Petitioners' response dated 18.02.2025, and is substantiated by the Hon'ble Allahabad High Court order at pages 519–531. Further, the Master Plan of Noida has not been approved by the National Capital Region Planning Board,



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as already on record in paras 4(f) and 4(g) at pages 144–146 of the Petitioners’ response dated 28.01.2024, and substantiated by the CAG report at pages 174–178.

15. That the issue raised by the Respondents regarding the legality of the Petitioners’ properties is barred by limitation under Section 14 of the NGT Act, 2010, as already submitted.
16. That the issue raised by the Respondents that the Petitioners’ properties are situated in flood plains, and the consequent demolition orders, are already under challenge before the Hon’ble Allahabad High Court, where status quo is in operation. The same has been placed on record in para 4 at pages 973–975 of the Supplementary Affidavit dated 26.11.2025, substantiated by orders at pages 977–1003. Further, the second detailed demolition orders have been placed on record in paras 4–9 at pages 1006–1007 of the Supplementary Affidavit dated 09.02.2026, substantiated by the orders at pages 1010–1073.
17. This Hon’ble court vide its order Dated 1.12.2025 in para 4 provided opportunity to Noida Authority to check the records of these cases and submit report but nothing has been filed by Noida Authority till date. That the Hon’ble Supreme Court has consistently held that parallel proceedings should not be permitted. In fact, in one instance, parallel proceedings before this Hon’ble Tribunal were quashed by the Hon’ble Supreme Court, and in another, this Hon’ble Tribunal itself declined to proceed where the matter was already pending before the Hon’ble High Court. The same has been placed on record in paras 10 and 11 at pages 673–674 of the Petitioners’ response dated 21.04.2025.
18. That none of the Respondents have filed any counter to the Petition or to the subsequent responses of the Petitioners in rebuttal, despite being granted multiple opportunities. This is evident from para 5 of the order dated 11.03.2024, para 4 of the orders dated 07.08.2024, 09.01.2024, 19.11.2024, and 01.12.2025, and has also been acknowledged by this Hon’ble Court in para 6 of the order dated 09.05.2023.
19. That the Respondents have relied upon floodplain demarcation while overlooking the distinction between Flood Plain and Active Flood Plain, both being materially different. The Applicants have already placed on record the Ganga Order 2016, particularly Clause 6(3), which restricts construction only within the Active Flood Plain and not the entire floodplain. The Active Flood



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Plain refers to the area within the floodplain that is frequently inundated. It is further submitted that even within the Active Flood Plain, constructions existing prior to the Ganga Order, 2016 are exempt. These aspects are already on record in para 8 at pages 488–494 of the Petitioners’ response dated 18.02.2025.

20. That the Hon’ble Supreme Court and this Hon’ble Tribunal have also recognized and approved the concept of Active Flood Plain, as already placed on record in paras 8(g) and 8(h) at pages 492–494 of the Petitioners’ response dated 18.02.2025.

21. That despite being aware of the judgment dated 15.01.2026 passed by this Hon’ble Tribunal in O.A. No. 433/2022 – Pateshwari Prasad Singh vs State of U.P, the Respondents are erroneously seeking removal of the Petitioners’ structures on the basis of mere floodplain location. The said matter dealt with a similar issue concerning properties situated within the floodplain, wherein this Hon’ble Tribunal held that removal of encroachments can be undertaken only after proper demarcation of the Active Flood Zone (AFZ) and strictly in accordance with the Ganga Order 2016 and due process of law. This Hon’ble Tribunal further recorded that the committee identified 9,171 structures within the Flood Plain Zone (FPZ), including 9,007 residential structures on private/old abadi land, out of which 6,164 were constructed prior to 2016. It was categorically held that any removal action must follow demarcation of AFZ into Prohibited, Regulated, and Warning Zones. Relevant excerpts of the said judgement are as below:

51. In compliance of order dated 15.04.2025, additional affidavit dated 08.07.2025 was filed by and the relevant part of the affidavit dated 08.07.2025 is reproduced below:-

“7. DEMARCATION /IDENTIFICATION OF ENCROACHMENTS: As per the report provided by the Revenue Department dated 02.07.2025 and Saryu Drainage Division- 2, Balrampur dated 04.07.2025: i. That for demarcation of floodplain zones on both banks of the Suav River in District Balrampur, as well as for surveying all existing constructions such as buildings, schools, religious places, and other permanent structures, a joint survey was conducted by the Revenue Department and Saryu Drainage Division-2, Balrampur. ii. That during the inspection/survey carried out by the Revenue Department and Saryu Drainage Division- 2, Balrampur a total of 9,171 structures were identified by the joint team in the floodplain zone on both sides of the Suawan River: a. 9,007 are residential



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buildings situated on private or old abadi land. b. 82 are non-residential structures, out of which 44 are on government land and 38 on private land. c. 65 are government buildings constructed on government land. d. 17 are religious places, including 6 on government land and 11 on private land. e. Out of these 9,171 identified constructions, 6,164 were constructed before 2016, and 3,007 after 2016. A copy of report by the Revenue Department and the Saryu Drainage Division 2, Balrampur is annexed herewith and marked as ANNEXURE-4.

58. Accordingly, the District Ganga Committees, Balrampur and Siddharthnagar are directed to issue appropriate directions after completion of identification, demarcation and declaration of Active Flood Zone (AFZ) in both Urban and Rural Areas of Suav River, for removal of encroachments in accordance with the provisions of the River Ganga (Rejuvenation, Protection and Management” Authorities Order-2016 and due process of law.

It is submitted that the Petitioners’ properties are not encroachments and cannot be subjected to demolition in violation of the aforesaid principles. Also that demarcation of “Active flood Plain” has not been done in petitioners villages. A true copy of relevant pages of judgment dated 15.01.2026 passed by this Hon’ble Tribunal in O.A. No. 433/2022 – Pateshwari Prasad Singh vs State of U.P is annexed as Annexure 2.

22. That it has already been submitted in earlier pleadings at page 149-156 that the flood entered into many posh sectors of Noida & Delhi including many cities along the whole length of the river. All the areas can not be said to lie in floodplains without studying the reasons of flood.
23. That this Hon’ble Tribunal, vide orders dated 13.07.2017 and 15.12.2017 in O.A. No. 200/2014 – M.C. Mehta vs Union of India, has held that floodplains are to be protected through scientific zoning into No Development Zone, Regulated Zone, and Free Zone in furtherance of the principle of sustainable development. It was further directed that where the river width exceeds 70 meters, an area of 100 meters from the river edge shall be treated as Prohibitory Zone, and 100–300 meters as Regulatory Zone, with no construction permitted in the Regulatory Zone until activities are duly notified by the State. The same has already been elaborated in paras 14 and 15 at pages 1007–1008 of the Supplementary Affidavit dated 09.02.2026 filed by the Petitioners.
24. That the report dated **18.02.2026**, filed by the Irrigation Department in the present matter, contains the notification dated **21.12.2024** (Pages 1081–1085), whereby the floodplain areas of river Yamuna have been notified for stretches



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from **Asgarpur (Noida) to Etawah**—which includes the villages of the petitioners—and from **Shahpur to Prayagraj** in the State of Uttar Pradesh.

25. That the said report further contains a list of **127 geo-coordinates** (Pages 1086–1088) pertaining to floodplain areas within Noida city, which also includes the villages of the petitioners. These geo-coordinates were provided by the **Central Water Commission (CWC)** pursuant to a study conducted by a joint team comprising officials of the CWC and the Uttar Pradesh Irrigation Department for demarcation of floodplains of river Yamuna along the aforesaid stretches.
26. That the said study was undertaken and geo-coordinates were extracted in compliance with the final judgment dated **11.09.2024** passed by this Hon'ble Tribunal in the matter of *Dr. Sharad Gupta vs. State of Uttar Pradesh & Ors.*, wherein directions were issued to conduct the study, identify geo-coordinates, and notify the floodplain areas. Pursuant thereto, the notification dated **21.12.2024** came to be issued.
27. It is, however, pertinent to state that although the study was conducted and geo-coordinates were extracted pursuant to the aforesaid judgment, **no physical demarcation of the floodplain on the ground was carried out by way of installation of pillars corresponding to the notified geo-coordinates.**
28. That the report dated **18.02.2026** further includes photographs of demarcation pillars (Pages 1089–1109), stating that such pillars have been installed in accordance with the notified geo-coordinates. However, upon scrutiny, it is evident that **none of the geo-coordinates depicted in the photographs correspond to the notified geo-coordinates listed in the report**, and even the nearest matching locations show deviations of up to **700 meters**, thereby clearly establishing inconsistency and inaccuracy.
29. It is further submitted that the said pillars have, in fact, been installed not on the basis of the geo-coordinates determined pursuant to the *Dr. Sharad Gupta* matter, but on the basis of a **separate floodplain demarcation exercise** conducted under the directions of an interim order dated **07.08.2024** passed in *Original Application No. 275/2023 (Mahesh Kumar vs. State of Uttar Pradesh & Ors.)*. The said exercise was carried out by a committee comprising officials of the Uttar Pradesh Irrigation Department, **without participation of the CWC.**
30. In compliance with the said interim order, a report dated **16.10.2024** was filed by the Irrigation Department in the *Mahesh Kumar* matter, which contained geo-coordinates of floodplain areas in Gautam Budh Nagar along with photographs of demarcation pillars. Significantly, the geo-coordinates derived



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in the *Mahesh Kumar* matter **do not at all match in any manner** with the geo-coordinates notified pursuant to the *Dr. Sharad Gupta* matter.

31. That the report dated **18.02.2026**, filed in the present proceedings, improperly merges two distinct and unrelated datasets—namely, (i) the notification and geo-coordinates derived from the *Dr. Sharad Gupta* matter, and (ii) photographs of pillars installed pursuant to the *Mahesh Kumar* matter—thereby creating a misleading and factually incorrect record.
32. It is therefore submitted that **the actual demarcation of floodplain areas in accordance with the notified geo-coordinates is yet to be carried out** in District Gautam Budh Nagar, including the villages of the petitioners. Consequently, any reliance placed upon the presently existing pillars for determining floodplain boundaries is **erroneous, misleading, and legally unsustainable**.
33. That in view of the above, reliance on such incorrectly located pillars for determining floodplain areas in the petitioners' villages and in District Gautam Budh Nagar is wholly unjustified and liable to be rejected.
34. That in support of the aforesaid submissions
 - a. A true copy of the interim order dated **07.08.2024** passed in *Original Application No. 275/2023 (Mahesh Kumar vs. State of Uttar Pradesh & Ors.)* is annexed herewith as **Annexure-3**; and
 - b. A true copy of the report dated **16.10.2024** filed by the Irrigation Department in *Original Application No. 275/2023 (Mahesh Kumar vs. State of Uttar Pradesh & Ors.)* is annexed herewith as **Annexure-4** for comparison and reference.
35. That the petitioners have objections to the demarcation study done by the CWC on flood plain demarcation and further notification dated 21.12.2024 on flood plains.
36. That the CWC study relied upon FABDEM (Forest and Building Removed Digital Elevation Model), a 30-meter resolution global elevation dataset, for demarcation of the flood plains. This is a fundamentally flawed methodology for the following reasons:
 - a. Vertical Accuracy Deficiency: As demonstrated in the International Journal of Digital Earth, FABDEM carries a vertical error of 1 to 3 meters. For legally binding flood plain zoning, this is scientifically unacceptable, since a single meter of elevation error can shift flood boundaries by 50 to 400 meters on the ground.
 - b. Systematic Negative Errors: While FABDEM has reduced large positive errors (overestimation of elevation), it has done so at the expense of



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significantly increasing large negative errors (underestimation of elevation). In the context of flood plain demarcation, underestimation of terrain height is particularly dangerous as it leads to erroneously expanded flood boundaries, thereby wrongly including habitation and agricultural land within the flood zone.

- c. Poor Performance in Riverine Terrain: The Yamuna river system includes complex cut slopes, erosion banks, and varied terrain gradients. FABDEM performs poorly in precisely such conditions. Its smoothing filters flatten terrain features, resulting in loss of height data that directly misplaces flood boundaries. For slopes above 35 degrees, vertical errors increase dramatically, and FABDEM is often outperformed by GLO-30 in steeper terrain.
37. That the internationally accepted standard for flood plain demarcation is LiDAR (Light Detection and Ranging), which provides vertical accuracy of 10 to 25 centimeters, as documented by the USGS (2024). LiDAR is internationally mandated for flood plain mapping and produces far more accurate data than FABDEM, as also established in the 2015 journal article *"Assessing the Impact of Different Sources of Topographic Data on 1-D Hydraulic Modeling of Flood."*
38. That the NMCG Flood Plain Zoning Guidelines, 2025, require respective State Governments to prepare flood plain maps using appropriate scientific, hydrological, and geo-morphological data. For a heavily urbanized and low-slope alluvial system like the Yamuna, "appropriate" necessarily implies high-accuracy elevation data such as LiDAR and detailed bathymetry, since coarse 30-meter global DEMs like FABDEM and SRTM fail to capture the micro-topography essential for legal zoning.
39. That the CWC report dated 29.11.2024 itself admits that bathymetric riverbed depth was not actually surveyed but was only "suitably modified." No flood plain zoning exercise anywhere in the world is accepted as valid without actual underwater depth data. The absence of a bathymetric survey renders the entire demarcation exercise fundamentally unreliable.
40. That the computational mesh used for data analysis was 200 meters x 200 meters, whereas the recommended mesh size for flood modeling in such terrain is 5 to 30 meters. The use of such a coarse mesh introduces significant computational inaccuracy in the results.
41. That the model calibration table in the CWC report shows errors of up to 2.68 meters between observed and simulated water levels. For flood zoning purposes, the acceptable tolerance must be below 15 centimeters. An error



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margin of 2.68 meters renders the model output entirely unreliable for the purpose of legally binding demarcation.

42. That the CWC report dated 29.11.2024 contains no sedimentation analysis whatsoever. There has been no study of aggradation, siltation rates, water level rise due to cross-sectional loss, channel narrowing, or historical morphodynamic changes. In the absence of such critical analysis, no scientifically valid flood plain demarcation can be made.
43. That sedimentation is scientifically established to increase flood levels and expand flood plain width. When sediment (silt) deposits on the riverbed over time, the river becomes shallower and water cannot flow freely. The channel becomes narrow and shallow to the extent that even normal flood water rises higher than before and spreads more widely. If sedimentation is not measured and accounted for during flood plain demarcation, the resulting map shows a larger flood plain than what would actually exist if the river were properly de-silted.
44. That this phenomenon is corroborated by the Delhi Flood Control Order 2025, which demonstrates that Yamuna water levels have been rising significantly despite lower discharge volumes from dams. For instance, in 2023, a discharge of 3.59 lakh cusecs resulted in the highest ever water level of 208.66 meters, far exceeding levels recorded in earlier decades for comparable or higher discharge volumes. This indicates extreme siltation and loss of channel capacity, wherein the riverbed has risen substantially, forcing floodwaters to spread outward into surrounding land.
45. That the CWC never modeled the Yamuna's sediment load despite the river's known rapid siltation. The report violates established methodological standards by omitting: (a) a sediment budget study; (b) a channel-capacity assessment; (c) comparison with pre-sedimentation levels; and (d) de-silted channel flood modeling. The demarcation is therefore based on an artificially reduced channel, leading to an exaggerated and incorrect flood plain boundary that wrongly covers long-established human habitation.
46. That the article *"Impact of Sediment Deposition on Flood Carrying Capacity of an Alluvial Channel"* based on a case study of the Lower Indus Basin, demonstrates that riverbed upgradation leads to significant reduction in conveyance area, directly increasing flood levels. The same principle applies squarely to the Yamuna.
47. That the State Government has never initiated any effective measures to de-silt river Yamuna. Had de-siltation been undertaken prior to demarcation, the channel capacity would have been restored and the flood plain boundaries



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would have been significantly narrower. The impugned action of declaring flood plain areas has been initiated without any steps toward de-siltation.

48. That de-siltation and dredging of rivers does not require prior environmental clearance, as confirmed by the MoEF&CC Notifications S.O. 1224(E)/2020 and S.O. 3840(E)/2023, as well as the Supreme Court judgment in *M. Pakaida v. Union of India* (2024). There is therefore no regulatory impediment to undertaking de-siltation before or alongside any flood plain demarcation exercise.
49. That the impugned notification dated 21.12.2024 was issued within 20 days of receiving CWC coordinates, without examining any ground reality or conducting any scientific verification, merely due to the pressure of the timeline prescribed by the NGT.
50. That the impugned notification does not publish in the general public the actual flood plain coordinates, flood plain maps, GIS layers, or any public information whatsoever, thereby violating constitutional principles of transparency and the right to information.
51. That before issuing the impugned notification, the respondents did not issue any draft notification inviting objections from the general public, nor was the public apprised of the proposed flood plain area demarcation. The notification was issued without affording any opportunity of hearing to the affected residents, in clear violation of the principles of natural justice.
52. That the State of Uttar Pradesh has no statutory framework or rule-making authority under which the flood plain zoning notification could be issued, particularly without any public notification or consultation process.
53. That Google Earth imagery using CWC coordinates demonstrates that the notified area includes decades-old villages, densely populated colonies, residential houses, and agricultural lands. A large number of inhabitants and villages situated near rivers Ganga and Yamuna, which were earlier far from the flood zone, have been included in the flood plain zone solely on account of sedimentation-induced expansion of the apparent flood area.
54. That if the notification dated 21.12.2024 is implemented as issued, lakhs of people would face eviction and would be rendered homeless, causing grave and irreparable suffering to the affected population.
55. That in view of all these irregularities, the impugned notification dated 21.12.2024 is liable to be set aside
56. It is submitted that this reflects a clear contradiction, as the same land is being declared as floodplain to justify removal of existing structures, while simultaneously being earmarked for future commercial development. This



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indicates a **predetermined intent to dispossess the petitioners and subsequently utilize the land for commercial purposes**, which is arbitrary and legally unsustainable.

57. That it has already been submitted that petitioners are the lawful owners of their properties and have been residing therein with their families for several years. These properties are used solely for personal living purposes, and the open areas are utilized for agriculture, vegetable farming/cow shelter, purely for self consumption. The petitioners undertake that these properties will continue to be used for personal living only. In support of this claim, voter cards, Aadhaar cards, and gas bills of the petitioners/their families are already on record.
58. **That over 10,000 similar properties exist in the area and its vicinity**, with numerous individuals and families residing there.
59. It is most respectfully prayed that this Hon'ble Tribunal take this affidavit on record and dispose of this matter as withdrawal application has already been filed.


Megha Abhay Gupta
DEPONENT

VERIFICATION

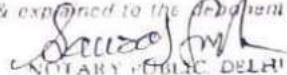
Verified at New Delhi on this 07 th day of April 2026, that the contents of the above affidavit are true and correct and nothing has been concealed there from.


Megha Abhay Gupta
DEPONENT

Dated: 07.04.2026

Place: Delhi

Solemnly affirmed before me this 07th day of April 2026, that the contents of the above affidavit are true and correct and nothing has been concealed there from.


NOTARY PUBLIC, DELHI

Commission Expiry
on 10 Feb 2030



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Megha Abhay Gupta

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Flood Control Order 2025

ANNEXURE-1.

FLOOD CONTROL ORDER-2025 OF DELHI GOVT.



Govt. of NCT of Delhi

**Irrigation and Flood Control Department
LM Bund Office Complex,
Shastri Nagar, Delhi - 110031**

**Revenue Department
5, Sham Nath Marg, Delhi**

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MAXIMUM WATER LEVEL ATTAINED IN RIVER YAMUNA FROM 1963 TO 2024			
Provisional Danger Level: 205.33 Mtrs.			
S.No.	Date	Discharge in cusecs at Tajewala/ Hathini Kund Barrage	Gauge in Mtrs.
1.	25.03.1963		205.40
2.	28.09.1964		205.64
3.	19.07.1965		204.64
4.	15.08.1966		205.85
5.	29.07.1967		206.19
6.	09.08.1968		205.27
7.	16.08.1969		204.88
8.	16.08.1970		204.73
9.	10.08.1971		206.28
10.	18.07.1972		205.00
11.	29.07.1973		205.50
12.	07.08.1974		205.15
13.	12.09.1975		206.00
14.	22.08.1976		206.60
15.	07.08.1977		205.85
16.	06.09.1978	70000	207.49
17.	24.07.1979	49053	204.50
18.	16.07.1980	-	205.55
19.	05.08.1981	128813	204.90
20.	12.08.1982	-	204.45
21.	30.08.1983	102190	205.95
22.	07.09.1984	-	204.15
23.	12.10.1985	-	205.20
24.	15.08.1986	107074	204.76
25.	30.07.1987	32869	202.51
26.	27.09.1988	577522	206.92
27.	30.08.1989	349161	205.67
28.	15.08.1990	146654	205.02
29.	02.09.1991	43424	203.36
30.	19.08.1992	131464	205.40
31.	24.07.1993	127930	205.06

Department of Revenue, Govt. of Delhi, 5, Sham Nath Marg, Delhi-110054

☎ 23962825/23914805

☎ 23931269

divcom@nic.in

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32.	26.08.1994	138979	205.36
33.	08.09.1995	536188	206.93
34.	11.09.1996	129056	205.55
35.	06.08.1997	398849	205.88
36.	21.10.1998	541700	206.18
37.	23.07.1999	255168	205.28
38.	20.07.2000	278951	205.60
39.	16.08.2001	257481	205.12
40.	16.09.2002	311174	205.16
41.	06.08.2003	52078	204.60
42.	28.08.2004	81929	203.72
43.	18.07.2005	156418	204.86
44.	11.08.2006	156237	204.10
45.	15.08.2007	107346	204.74
46.	23.09.2008	409876	206.00
47.	15.09.2009	420454	205.33
48.	22.09.2010	744507	207.11
49.	19.08.2011	641462	205.72
50.	29.08.2012	88127	204.70
51.	19.06.2013	806464	207.32
52.	30.07.2014	128339	204.00
53.	18.08.2015	101360	204.74
54.	14.08.2016	159219	204.90
55.	04.09.2017	147212	204.81
56.	28.07.2018	605949	206.05
57.	21.08.2019	828072	206.60
58.	28.08.2020	36557	204.41
59.	28.07.2021	159757	205.60
60.	26.09.2022	295912	206.59
61.	11.07.2023	359760	208.66
62.	26.09.2024	87018	204.38

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1125 ANNEXURE-2

ITEM NO. 26

COURT NO.2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 433/2022**IN THE MATTER OF:****1. Pateshwari Prasad Singh,**

President, Paryavaran, Van Evam Vanya
Jeev Sanrakshan Samiti,
Pryadarshini, Civil Lines,
Balrampur-271201, Uttar Pradesh.

Applicant

VERSUS**1. State of Uttar Pradesh,**

Through Chief Secretary,
Government Of Uttar Pradesh, 101
'B' Block, Lok Bhawan, U.P. Secretariat,
Lucknow-226001, Uttar Pradesh.
Email: csup@nic.in

2. Department of Jal Shakti,

Government of Uttar Pradesh,
Sinchai Bhawan, Cantt Road,,
Udaiganj, Lucknow-226001, Uttar Pradesh.
Email: cincididuplu-up/@nic.in/
engineerinchiefdup@gmail.com

3. Uttar Pradesh Pollution Control Board,

Building no. TC-12V Vibhuti Khand,
Gomti Nagar Lucknow-226010, Uttar Pradesh.
Email: ms@uppcb.in

4. Uttar Pradesh Jal Nigam,

6, Rana Pratap Marg,
Lucknow-226001, Uttar Pradesh.
Email: jmdnagarupjn@gmail.com

5. District Magistrate, Balrampur,

Building Balrampur Dusah,
Collectorate Road, Koeliha,
271201 Uttar Pradesh.
Email: dmblr@nic.in

6. National Mission of Cleaning Ganga,

1st Floor, Major Dhyan Chand
National Stadium, India Gate,
New Delhi, Delhi 110002.
Email: admn.nmcy@nic.in

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7. Survey of India,

Through Surveyor General,
Office of the Surveyor General of India,
Hathibarkala Estate, Post Box No. 37,
Dehradun, Uttarakhand.
Email: sgi.soi@gov.in/dgfsi@fsi.nic.in

8. Additional Chief Secretary,

Minority Welfare and Waqf Department,
Government of Uttar Pradesh,
Room No. 620, 6th floor, Indira Bhawan,
Ashok Marg, Lucknow-226020 Uttar Pradesh.
E-mail-dirminw@nic.in

9. Principal Secretary, Urban Development,

Government of Uttar Pradesh 601
Bapu Bhawan, Lucknow, Uttar Pradesh.
E-mail- psecup.urbandev@nic.in

10. Executive Officer, Nagar Palika Parishad, Balrampur,

Near Mahila Hospital, Nagar Palika Road,
Balrampur-271201 Uttar Pradesh.
E-mail- conppbalrampur-up@nic.in

Respondents

For the Applicant:

None for the applicant.

For the Respondents:

Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi and Ms. Anjali Sharma, Advocates for respondents no. 1, 4, 5 and 9.
Mr. Gi. Gi. C George, Advocate for respondents no. 2, 6 and 7.
Mr. Pradeep Mishra and Daleep Dhyani, Advocate for respondent no.3.
Ms. Priyanka Swami, Advocate for respondent no. 8.
Mr. Abhishek Yadav, Advocate for respondent no. 10.

PRESENT:**HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER****HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Judgment reserved on :09.10.2025
Judgment Pronounced On: 15.01.2026

JUDGMENT**PRONOUNCED BY: HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

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1. The 'Paryavaran, Van Evam Vanya Jeev Sanrakshan Samiti, Civil Lines, Balrampur had sent through its President Mr. Pateshwari Prasad Singh the present letter petition dated 20.04.2022 which has been treated and registered as Original Application No. 433 of 2022 for exercise of Suo Motu Jurisdiction in view of law laid down by Supreme Court in **Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others, (2022) 13 SCC 401.**

Grievances of the Applicant Society

2. The Applicant Society complained that Balrampur was earlier part of District Gonda in which four rivers, namely Rapti, Suav, Kuwana and Besuhi were flowing. With formulation and implementation of forest and agricultural development policies, reclamation of land for agriculture, settlement of Marwari traders in new township named Bhagwatiganj, increase of population and encroachments in its catchment/Flood Plain Zone, River Suav has been converted into nallah. Further encroachment is being made by construction of Sewage Treatment Plant (STP) and Community Centre which may lead to serious environmental degradation and stoppage of such construction may be ordered.

3. The relevant part of the letter petition treated as original application enumerating grievances of the Applicant Society is reproduced as under:

“मान्यवर

आपको जो प्रार्थना पत्र दे रहा हूं उस पर प्रकाश डालने के लिये यहाँ के इतिहास एवं भौगोलिक स्थिति को बताना आवश्यक है। बलरामपुर शहर उत्तर प्रदेश के तराई क्षेत्र में है और जनपद के रूप में है जबकि पूर्व में गोण्डा जनपद में था। गोण्डा गजेटियर के अनुसार गोण्डा जनपद में चार नदियां बहती थी राप्ती नदी, सुआव नदी, कुआना नदी, बेसुही नदी 19 अक्टूबर 1894 में जब वन नीति घोषित हुई और वन भूमि एवं कृषि भूमि का अलग अलग विकास हुये। इन चार नदियों के बीच कृषि भूमि बनाये

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been sent directly to the District Magistrate, Balrampur vide letter number-800/25-27-सि-4-8 (Writ) NGT/2022-सी० एन०-1832864 of Irrigation and Water Resources Section-4 concerning the revival of the Suav river. A copy of the letter dated 30.06.2025 is annexed herewith as Annexure-VIII.

14. That for the identification of encroachments in the flood plain zone of Suav river a joint committee of Junior Engineer of Irrigation Department, Revenue Staff of Irrigation Department and Revenue Staff of District Balrampur have been formed by Sub Divisional Magistrate, Balrampur Sadar via letter no.176/ngt-suav river/2024-25/ dated 22.05.2025.

15. That it is humbly submitted that the Identification of encroachments work under the supervision of the district administration is under progress as per the communication received from Sub Divisional Magistrate, Utraula via letter no.848/ngt-suav river/2025/ dated 21.5.2025 and Tehsildar Dumariyagani, Distt.-Siddharthnagar via letter no.47/2025- 26/ dated 04.06.2025. A copy of the letter dated 21.05.2025 and 04.06.2025 is annexed herewith as Annexure IX.

16. That for the compliance of point 7 of the order of the Hon'ble Tribunal, removal of encroachments in the flood plain Zone of Suav River is mandate for District. Magistrate Balrampur and Executive Officer, Nagar Palika, Balrampur. Executive Engineer, Saryu Drainage Division-2, Balrampur informed to Executive officer Nagar Palika, Balrampur for the removal of encroachments in the flood plain zone of Suav River via letter no.-576/SDK-2blp/ngt/ dated 02.06.2025. Copy of the letter dated 02.06.2025 is annexed herewith as Annexure-X.

17. That the Irrigation and Water Resources Department is fully committed to ensuring strict compliance with the flood plain zone & its encroachments, and the directions of the Hon'ble Tribunal. Further it is submitted that the continuous monitoring and enforcement drives will be undertaken to determination of flood plain zone of river Suav, identification of encroachments on the same and appropriate remedial measures in Balrampur and across the State.”

Additional Affidavit dated 08.07.2025 filed by the District Magistrate, Balrampur

51. In compliance of order dated 15.04.2025, additional affidavit dated 08.07.2025 was filed by and the relevant part of the affidavit dated 08.07.2025 is reproduced below:-

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“7. DEMARCATION /IDENTIFICATION OF ENCROACHMENTS:

As per the report provided by the Revenue Department dated 02.07.2025 and Saryu Drainage Division- 2, Balrampur dated 04.07.2025:

i. That for demarcation of floodplain zones on both banks of the Suav River in District Balrampur, as well as for surveying all existing constructions such as buildings, schools, religious places, and other permanent structures, a joint survey was conducted by the Revenue Department and Saryu Drainage Division-2, Balrampur.

ii. That during the inspection/survey carried out by the Revenue Department and Saryu Drainage Division- 2, Balrampur a total of 9,171 structures were identified by the joint team in the floodplain zone on both sides of the Suawan River:

a. 9,007 are residential buildings situated on private or old abadi land.

b. 82 are non-residential structures, out of which 44 are on government land and 38 on private land.

c. 65 are government buildings constructed on government land.

d. 17 are religious places, including 6 on government land and 11 on private land.

e. Out of these 9,171 identified constructions, 6,164 were constructed before 2016, and 3,007 after 2016.

A copy of report by the Revenue Department and the Saryu Drainage Division 2, Balrampur is annexed herewith and marked as ANNEXURE-4.

8. REJUVENATION OF RIVER SUAV:

River rejuvenation of Suav is being done with help of Rural development, Irrigation, Urban development and Forest departments. As per the report dated 02.07.2025 submitted by the Deputy Commissioner (Labour and Employment), Balrampur:

i. Under the MGNREGA Scheme, a total of 49 sites/projects have been selected for the rejuvenation of the Suawan River, which include 28 drains flowing into the Suawan River, 15 ponds located near or merging into the river, and 8 sites for large-scale plantation work.

ii. In District Balrampur, out of the 49 selected works, 25 works are ongoing, and 24 works are proposed. The estimated number of person-days for the selected works is 45,747, out of which 13,749 person-days have been generated till date.

S. No.	Name of Development Block	No. of Selected Works	No. of On-going Works	No. of Proposed Works	Estimated Person-Days	Person-Days Generated
1.	Balrampur	9	3	6	12,976	2,035
2.	Shridattganj	18	7	11	10,536	2,478
3.	Utraula	6	6	-	5,339	1,015
4.	Gaidasbujurg	16	9	7	16,896	8,233
Total		49	25	24	45,747	13,749

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provisions of the River Ganga (Rejuvenation, Protection and Management” Authorities Order-2016 (National Mission for Clean Ganga-NMCG)-2016 and due process of law.

58. Accordingly, the District Ganga Committees, Balrampur and Siddharthnagar are directed to issue appropriate directions after completion of identification, demarcation and declaration of Active Flood Zone (AFZ) in both Urban and Rural Areas of Suav River, for removal of encroachments in accordance with the provisions of the River Ganga (Rejuvenation, Protection and Management” Authorities Order-2016 and due process of law.

59. It may be observed here that the land in the catchment of Suav River plays key role in rejuvenation of river by its recharging function. Accordingly, if in the Revenue record the land in the catchment of the Suav River in Rural Areas (excluding 6.5 km stretch of river in urban area), is recorded as water / wet area, then the same should continue to be recorded in the revenue record and to be maintained as water/wet area. In case, any change has been effected regarding the land in the rural catchment area, previously recorded as water / wet area in revenue record, from water / wet area to agricultural land by revenue inspectors or other revenue officials, then cases involving such change of entries may be examined/investigated by District Ganga Committees, Balrampur and Siddharthnagar and any unauthorized change may be rectified and land may be recorded as water/ wet area in the revenue record in accordance with the provisions of the “River Ganga (Rejuvenation, Protection and Management Authorities Order-2016 (National Mission for Clean Ganga-NMCG)-2016).

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O.A. No. 433/2022

Pateshwari Prasad Singh Vs State of U.P. & Ors.

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Dhyani, Ms. Priyanka Swami, Shri Abhishek Yadav, Officers from Minorities Welfare, Irrigation, Urban Development, Environment, Revenue Departments of U.P. Government, Survey of India (SoI) and National Institute of Hydrology (NIH) for their effective assistance.

135. A copy of this judgment may be sent to the Chief Secretary, U.P. and all the respondents and the District Magistrate, Siddharthnagar by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

January 15th, 2026
Original Application No. 433/2022
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1132 ANNEXURE-3

Item No. 16

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 275/2023
(I.A. No.869/2023, I.A. No. 353/2024)

Mahesh Kumar

Applicant

Versus

State of Uttar Pradesh
through Chief Secretary

Respondent

Date of hearing: 07.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Satyabeer Singh, Adv. for Applicant in OA 275/2023 (Through VC)

Respondent: Ms. Garima Prashad, AAG with Ms. Priyanka Swami, Mr. Shlok Mittal,
Ms. Simran Sehgal & Ms. Nidhi Singh, Advs. for the State of UP
Mr. Ravindra Kumar, Senior Advocate with Mr. Vipin Saxsena & Mr.
Shivam Saksena, Advs. for Greater Noida
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Abdhesh Chaudhary, Adv. for Noida Authority
Mr. Pramod Kr. Tiwari & Mr Syed Mohd. Mylab, Advs. in I.A No.
869/2023
Mr. Rajesh Aggarwal, Mr. Akash Karanwal & Mr. Amrender Ray, Advs. for
Intervenors (Through VC)

ORDER

1. The issue involved in this Original Application relates to demarcation of flood plain zone of river Yamuna and Hindon in the stretch of 75 Kms in Gautam Budh Nagar and 10 Kms in Ghaziabad so far as river Yamuna is concerned.

2. Learned AAG on the pervious date had sought four week's time for demarcation of flood plain in the stretch of 75 Kms. I.A. No. 353/2024 has been filed by the State of Uttar Pradesh seeking extension of time for

demarcation of flood plain zone in the stretch of river Yamuna disclosing the reasons for the delay. The application states that the issues have been resolved and Survey of India will complete the exercise starting from 06.08.2024 till 25.08.2024. Learned AAG has informed that the said exercise has been started by the Survey of India with effect from 06.08.2024 and it will be completed by 25.08.2024 as disclosed in the I.A. In this background, the prayer for extension of time has been made.

3. On due consideration, I.A. No. 353/2024 is allowed and the time for demarcation of flood plain zone of river Yamuna in Ghaziabad and Gautam Budh Nagar District is extended by one month as prayed.

4. So far as the demarcation of flood plain zone of river Hindon is concerned, Learned AAG has submitted that *OA No. 569/2023, Alok Kumar vs. Union of India & Ors.* on this issue is pending before the Tribunal and in that matter, time has been extended for demarcation. She has informed that the said matter is coming up on 24.10.2024.

5. List along with O.A. No. 569/2023 on 24.10.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 07, 2024
Original Application No. 275/2023
(I.A. No.869/2023, I.A. No. 353/2024)
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ANNEXURE-4

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.275/2023
(I.A. No.869/2023, I.A. No. 353/2024)

IN THE MATTER OF:

Mahesh Kumar

Applicant

Versus

State of Uttar Pradesh & Other

Respondents

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S. No.	Particulars	Page no.
1.	Compliance Report On Behalf Of Executive Engineer Irrigation Department	1 - 5
2.	A True Copy Of The Latitude And Longitude Of The Flood Zone, Along With Photographs Of The Installed Pillars, Are Attached Herewith As Annexure 1 .	6 - 48

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3.	A True Copy Of The Map Of 3 Km Stretch Pending Attached As Annexure 2	49
4.	A True Copy Of The Letter Dated 16.08.2024 Is Marked As Annexure 3	50

THROUGH



**PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR EXECUTIVE ENGINEER,
IRRIGATION DEPARTMENT
F13, GROUND FLOOR,
JANGPURA, NEW DELHI - 110014**

DATE: 16.10.2024


Megha Ahijay Gupta

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO.275/2023****(I.A. No.869/2023, I.A. No. 353/2024)**

IN THE MATTER OF:

Mahesh Kumar

Applicant

Versus

State of Uttar Pradesh & Other

Respondents

**COMPLIANCE REPORT ON BEHALF OF EXECUTIVE ENGINEER
IRRIGATION DEPARTMENT****Most Respectfully Showeth:**

1. That this humble submission is made in response to the Hon'ble Tribunal's order dated 07.08.2024, which directs the Irrigation Department to demarcate the flood plain zone of the river Yamuna and Hindon, for a stretch of 75 kms in Gautam Budh Nagar and 10 kms in Ghaziabad. The order states:

"We, accordingly, direct the Irrigation Department to comply with the Tribunal's order dated 05.07.2024 within four weeks and remain present on the next date."

2. That the Irrigation Department has diligently complied with the directions of the Hon'ble Tribunal regarding the demarcation of the flood plain zone along

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a significant stretch of the Yamuna and Hindon rivers. To achieve this, the following measures were undertaken:

A. **Extensive Reach:** The demarcation process spanned a substantial portion of the river basin, covering 72 kilometres of the Yamuna River within the Gautam Budh Nagar district and 10 kilometres of the Hindon River.

B. **Visible Markers:** To clearly demarcated the flood plain zone, 294 robust RCC pillars were installed as per the contour made by the Survey of India along the designated river stretches.

A true copy of the Latitude and Longitude of the flood zone, along with photographs of the installed pillars, are attached herewith as **ANNEXURE 1.**

3. That it is pertinent to mention here that the demarcation of the floodplain zone for the 3 km stretch of the Yamuna River, located upstream of the Okhla barrage, could not be completed due to the unavailability of contour maps from the Survey of India. In this regard, the Survey of India has informed us that a fresh survey is required for the specified 3 km stretch. A true copy of the map of the 3 Km stretch pending is attached as **ANNEXURE 2.**

4. That despite diligent efforts and discussions held with the Survey of India, we regret to inform the Hon'ble Tribunal that the demarcation of the flood plain zone for the said 3 km stretch of the Yamuna remains pending. A fresh survey has been proposed through a demand letter, and the Survey of India has been requested to provide the estimated cost for this undertaking and the timeline for completion. A true copy of the letter dated 16.08.2024 is marked as **ANNEXURE 3.**

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5. Further, the Irrigation Department is making all efforts to comply with the remaining directions of the Hon'ble Tribunal, as soon as the survey is complete and the map is made available.
6. That it is respectfully submitted that we assure the Hon'ble Tribunal that the Irrigation Department is committed to ensuring the demarcation of the floodplain zone of the river Yamuna and Hindon, in compliance with the order dated 07.08.2024.
7. That in light of the above and considering the pending response from the Survey of India, we humbly request the Hon'ble Tribunal to grant us additional time to comply with the remaining directions. We remain at the Tribunal's disposal for any further clarifications or directions.

THROUGH



**PRIYANKA SWAMI
ADVOCATE**

**COUNSEL FOR EXECUTIVE ENGINEER,
IRRIGATION DEPARTMENT
F13, GROUND FLOOR,
JANGPURA, NEW DELHI - 110014**

DATE: 15.10.2024



Megha Athay Gupta

OKHLA BARRAGE TO YAMUNA EXPRESS				
Sl. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
1	PILLAR NO.1	28.54371794	77.32514446	147.376
2	PILLAR NO.2	28.54239695	77.32706386	146.664
3	PILLAR NO.3	28.54080636	77.32892406	146.462
4	PILLAR NO. 4	28.53994389	77.33138465	146.745
5	PILLAR NO. 5	28.53871811	77.33349821	147.238
6	PILLAR NO. 6	28.53748632	77.3356825	146.861
7	PILLAR NO. 7	28.53651173	77.33765006	146.633
8	PILLAR NO. 8	28.53521267	77.34014725	146.769
9	PILLAR NO. 9	28.53405439	77.34229984	146.567
10	PILLAR NO. 10	28.53293921	77.34451711	146.490
11	PILLAR NO. 11	28.53155137	77.34638456	146.626
12	PILLAR NO. 12	28.52943852	77.34664598	146.402
13	PILLAR NO. 13	28.52716961	77.34730481	146.369
14	PILLAR NO. 14	28.52479737	77.34793979	145.960
15	PILLAR NO. 15	28.52286399	77.34845081	146.080
16	PILLAR NO. 16	28.52050166	77.34890879	147.419
17	PILLAR NO. 17	28.51834657	77.34945605	145.848
18	PILLAR NO. 18	28.51609534	77.35003326	146.625
19	PILLAR NO. 19	28.51359559	77.34961846	146.985
20	PILLAR NO. 20	28.51194926	77.35212479	146.205
21	PILLAR NO. 21	28.51066654	77.35362605	145.728
22	PILLAR NO. 22	28.50888133	77.35588442	145.284
23	PILLAR NO. 23	28.50731473	77.35749311	145.748
24	PILLAR NO. 24	28.50584354	77.35973172	147.078
25	PILLAR NO. 25	28.50429934	77.361498	145.954
26	PILLAR NO. 26	28.50260798	77.36334596	145.559
27	PILLAR NO. 27	28.50161122	77.36534006	145.420
28	PILLAR NO. 28	28.50097431	77.36749231	144.660
29	PILLAR NO. 29	28.50064924	77.37020912	147.506
30	PILLAR NO. 30	28.4999429	77.37282391	144.526
31	PILLAR NO. 31	28.49930847	77.37581379	144.362
32	PILLAR NO. 32	28.49879437	77.37798586	144.434
33	PILLAR NO. 33	28.49760305	77.37959746	144.200
34	PILLAR NO. 34	28.49617384	77.3812646	144.450
35	PILLAR NO. 35	28.49621532	77.3853464	144.552
36	PILLAR NO. 36	28.49585559	77.38609175	144.512
37	PILLAR NO. 37	28.49504204	77.38795363	144.932
38	PILLAR NO. 38	28.49394576	77.39034488	144.227
39	PILLAR NO. 39	28.49399042	77.39282489	144.329
40	PILLAR NO. 40	28.49410894	77.39516502	144.113
41	PILLAR NO. 41	28.49409301	77.39790286	144.292
42	PILLAR NO. 42	28.4942946	77.40047916	144.213
43	PILLAR NO. 43	28.49427945	77.40337251	146.776

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Megha Anshu Gupta

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OKHLA BARRAGE TO YAMUNA EXPRESS				
SI. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
44	PILLAR NO. 44	28.49290802	77.40408946	144.571
45	PILLAR NO. 45	28.49063846	77.40409525	144.139
46	PILLAR NO. 46	28.48836684	77.4050686	144.258
47	PILLAR NO. 47	28.48609741	77.40548427	144.724
48	PILLAR NO. 48	28.48505393	77.40742136	143.645
49	PILLAR NO. 49	28.48324586	77.40956499	143.960
50	PILLAR NO. 50	28.48194586	77.41121945	144.111
51	PILLAR NO. 51	28.48039691	77.41302347	144.289
52	PILLAR NO. 52	28.4787886	77.41481888	142.736
53	PILLAR NO. 53	28.47679748	77.41600865	145.578
54	PILLAR NO. 54	28.4760413	77.41949727	143.941
55	PILLAR NO. 55	28.47391618	77.42011261	143.559
56	PILLAR NO. 56	28.471951	77.4216085	143.396
57	PILLAR NO. 57	28.47249008	77.42484975	144.749
58	PILLAR NO. 58	28.46842385	77.42456603	143.438
59	PILLAR NO. 59	28.46695744	77.42633965	144.649
60	PILLAR NO. 60	28.46613385	77.42859182	144.605
61	PILLAR NO. 61	28.46544501	77.43095461	144.507
62	PILLAR NO. 62	28.46474578	77.43332856	144.228
63	PILLAR NO. 63	28.46342024	77.4357022	142.941
64	PILLAR NO. 64	28.4629827	77.43805029	143.420
65	PILLAR NO. 65	28.46127165	77.44082288	144.198
66	PILLAR NO. 66	28.45846288	77.44381363	142.865
67	PILLAR NO. 67	28.4566629	77.44556535	142.566
68	PILLAR NO. 68	28.45475105	77.44558404	143.085
69	PILLAR NO. 69	28.45234371	77.44493601	143.128
70	PILLAR NO. 70	28.45017731	77.44427219	143.281
71	PILLAR NO. 71	28.44810665	77.44371551	143.324
72	PILLAR NO. 72	28.44600381	77.44334887	143.471
73	PILLAR NO. 73	28.44317725	77.44316772	143.714
74	PILLAR NO. 74	28.44022197	77.44267798	142.847
75	PILLAR NO. 75	28.44120338	77.44598327	143.259
76	PILLAR NO. 76	28.4429073	77.44801245	146.049
77	PILLAR NO. 77	28.4448491	77.44882206	143.087
78	PILLAR NO. 78	28.44555813	77.45213826	144.353
79	PILLAR NO. 79	28.44459766	77.4552462	144.127
80	PILLAR NO. 80	28.44300916	77.45759766	143.172
81	PILLAR NO. 81	28.44396273	77.46056038	141.858
82	PILLAR NO. 82	28.44185235	77.46431981	141.692
83	PILLAR NO. 83	28.44078458	77.46664569	141.911
84	PILLAR NO. 84	28.43998778	77.46879277	142.087
85	PILLAR NO. 85	28.43865164	77.47109332	141.840
86	PILLAR NO. 86	28.436230	77.47182077	142.567

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OKHLA BARRAGE TO YAMUNA EXPRESS				
Sl. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
87	PILLAR NO. 87	28.43405468	77.4722258	143.131
88	PILLAR NO. 88	28.43183514	77.47276719	144.431
89	PILLAR NO. 89	28.42980218	77.47241965	142.598
90	PILLAR NO. 90	28.42760878	77.47476103	142.801
91	PILLAR NO. 91	28.42630611	77.4764672	143.506
92	PILLAR NO. 92	28.42468953	77.47833549	143.187
93	PILLAR NO. 93	28.42303233	77.47994597	143.359
94	PILLAR NO. 94	28.42131984	77.48153491	143.484
95	PILLAR NO. 95	28.41941905	77.48262459	141.451
96	PILLAR NO. 96	28.41757811	77.48422445	141.084
97	PILLAR NO. 97	28.41603639	77.4857063	140.645
98	PILLAR NO. 98	28.41448045	77.48798959	140.965
99	PILLAR NO. 99	28.41535902	77.48973311	143.124
100	PILLAR NO. 100	28.41642416	77.49185474	143.268
101	PILLAR NO. 101	28.41287378	77.50890268	140.927
102	PILLAR NO. 102	28.41080079	77.50825845	143.976
103	PILLAR NO. 103	28.40867843	77.50864619	141.592
104	PILLAR NO. 104	28.40924756	77.51849608	139.926
105	PILLAR NO. 105	28.40759392	77.51925507	140.174
106	PILLAR NO. 106	28.40628081	77.51999888	140.203
107	PILLAR NO. 107	28.4045262	77.52091841	140.070
108	PILLAR NO. 108	28.40308806	77.52166034	140.051
109	PILLAR NO. 109	28.40212508	77.52221624	139.786
110	PILLAR NO. 110	28.40009591	77.52332383	139.814
111	PILLAR NO. 111	28.39784841	77.52459117	140.087
112	PILLAR NO. 112	28.39602901	77.52557383	139.606
113	PILLAR NO. 113	28.39412554	77.52662665	139.198
114	PILLAR NO. 114	28.39218823	77.527684	139.886
115	PILLAR NO. 115	28.3901275	77.52878507	139.865
116	PILLAR NO. 116	28.3879423	77.52986681	139.534
117	PILLAR NO. 117	28.38559544	77.53052088	139.334
118	PILLAR NO. 118	28.38384429	77.53158863	139.374
119	PILLAR NO. 119	28.38168663	77.53227477	139.060
120	PILLAR NO. 120	28.37941683	77.53298401	140.023

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ATTA MARGINAL BANDH				
BHAIPUR BRAHAMAN TO GHARBARA				
Sl. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
3	121	28.37719679	77.53364331	138.007
4	122	28.37514937	77.53432476	139.501
5	123	28.37310185	77.53416439	138.923
6	124	28.37124475	77.53286046	138.859
7	125	28.36940693	77.53141303	138.787
8	126	28.36747627	77.52990219	139.315
9	127	28.36564306	77.5284383	138.253
10	128	28.36358736	77.52707543	138.297
11	129	28.36168627	77.52569795	138.511
12	130	28.35973488	77.52426146	138.94
13	131	28.35788954	77.52285244	138.748
14	132	28.3560409	77.5214991	139.07
15	133	28.35413559	77.52015557	138.027
16	134	28.35229967	77.51879192	138.283
17	135	28.3503462	77.51730485	138.165
18	136	28.34849527	77.51590001	138.092
19	137	28.34726306	77.51393997	138.719
20	138	28.34353029	77.51405312	139.045
21	139	28.34152856	77.51280862	138.49
22	140	28.33967577	77.51144364	138.465
23	141	28.33734589	77.51018346	138.811
24	142	28.33501198	77.51026028	138.818
25	143	28.33250749	77.51052483	138.471
26	144	28.33070001	77.50978906	139.595
27	145	28.32849178	77.50905869	138.474
28	146	28.32627487	77.50822405	138.375
29	147	28.32418288	77.50745145	138.442
30	148	28.32197876	77.50664821	138.858
31	149	28.31983728	77.5059997	137.829
32	150	28.31770625	77.50647479	137.177
33	151	28.31566003	77.50733584	137.606
34	152	28.31361996	77.50821712	137.721
35	153	28.31133894	77.50913498	137.639
36	154	28.30928043	77.50999397	137.742
37	155	28.30719036	77.51083936	138.517
38	156	28.30515768	77.51176719	137.569
39	157	28.30244445	77.51435313	137.422
40	158	28.30089032	77.51548712	137.395
41	159	28.29916352	77.51671215	137.4
42	160	28.29697604	77.51673978	137.359
43	161	28.29599211	77.51725874	138.192
44	162	28.29577501	77.51904805	136.827

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ATTA MARGINAL BANDH				
BHAIPUR BRAHAMAN TO GHARBARA				
SI. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
45	163	28.29549458	77.52140924	137.685
46	164	28.29164293	77.5176506	137.314
47	165	28.2894588	77.51855677	137.602
48	166	28.28730602	77.51850004	137.895
49	167	28.28511168	77.51760655	137.06
50	168	28.28343748	77.51592495	138.225
51	169	28.28183399	77.51427788	137.949
52	170	28.28010425	77.51261634	137.842
53	171	28.27844649	77.51111758	137.334
54	172	28.27672217	77.50920053	137.407
55	173	28.27493533	77.50744219	137.184
56	174	28.27316639	77.50567948	137.244
57	175	28.27111139	77.50462057	137.208
58	176	28.26891608	77.50411508	136.257
59	177	28.26673039	77.503578	136.655
60	178	28.26459833	77.50307666	137.321
61	179	28.26245853	77.50362417	137.863
62	180	28.26077493	77.50525968	137.642
63	181	28.26021705	77.50761221	136.299
64	182	28.25973357	77.51001711	136.813
65	183	28.25926028	77.51248652	136.689
66	184	28.25877823	77.51496468	136.569
67	185	28.25823528	77.51746083	137.103
68	186	28.25770081	77.51987567	135.073
69	187	28.25710754	77.52240229	136.755
70	188	28.25658918	77.52467219	136.169
71	189	28.25599377	77.52734427	135.5
72	190	28.25540136	77.53004889	135.668
73	191	28.25490783	77.53246217	135.683
74	192	28.25441039	77.53478188	137.106
75	193	28.25390306	77.53731733	136.157
76	194	28.25339442	77.53973658	135.797
77	195	28.2528518	77.54223101	136.418
78	196	28.25236897	77.54461048	136.099
79	197	28.25082847	77.5467161	135.329
80	198	28.24916553	77.54787492	135.431
81	199	28.24978621	77.54965751	135.767
82	200	28.24843891	77.55132925	136.33
83	201	28.24685715	77.55316131	136.45
84	202	28.24526534	77.55502702	137.463
85	203	28.24373739	77.55680434	139.636

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PHALAIDA BANGAR TO JUNGLAT				
Sl. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
86	204	28.19476237	77.52777826	133.58
87	205	28.19189236	77.52753888	133.462
88	206	28.18887572	77.52584761	133.142

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JEWAR- TAPPLE TATBANDH				
DISTT-GOUTAM BUDH NAGAR				
SI. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
89	227	28.16536753	77.54862725	137.936
90	228	28.16429832	77.54619086	134.28
91	229	28.16323454	77.54382741	133.819
92	230	28.16215206	77.54137936	134.521
93	231	28.1611292	77.53909829	133.922
94	232	28.16004715	77.53675142	133.293
95	233	28.15901555	77.53461452	131.707
96	234	28.15790913	77.53228592	132.623
97	235	28.15697794	77.53001605	134.197
98	236	28.15588007	77.52766388	132.701
99	237	28.15483506	77.52538126	132.15
100	238	28.15382911	77.52319151	132.166
101	239	28.15280701	77.52097447	132.458
102	240	28.15181791	77.51875779	133.16
103	241	28.15069211	77.51638863	132.655
104	242	28.14970079	77.51416596	132.316
105	243	28.14857212	77.5118548	132.316
106	244	28.14728767	77.50990618	132.778
107	245	28.14558523	77.5082559	132.831
108	246	28.14366485	77.50706272	132.752
109	247	28.14143263	77.50662067	133.101
110	248	28.13919414	77.50647772	133.384
111	249	28.13694891	77.50715321	132.423
112	250	28.13506643	77.50808636	133.593
113	251	28.13288459	77.50856975	132.467
114	252	28.13095241	77.50977054	132.944
115	253	28.1290837	77.51120698	131.926
116	254	28.12717397	77.51258339	132.628
117	255	28.12494329	77.51306819	132.52
118	256	28.12284644	77.51199432	132.517
119	257	28.12083827	77.51080845	132.611
120	258	28.11886712	77.50967711	132.405
121	259	28.11692972	77.50854608	131.997
122	260	28.11492334	77.50733797	131.387
123	261	28.11289154	77.5059696	131.179
124	262	28.1106445	77.50561891	131.219
125	263	28.1084458	77.5053416	131.776
126	264	28.10614442	77.50502593	132.09
127	265	28.10397903	77.50464471	131.092
128	266	28.10172934	77.5038829	130.87
129	267			31.753

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CHOUDHARY CHARAN SINGH				
JEWAR- TAPPLE TATBANDH				
DISTT-GOUTAM BUDH NAGAR				
SI. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
130	268	28.0974494	77.50249441	131.552
131	269	28.09530979	77.50174191	131.937
132	270	28.09316644	77.50071467	131.798
133	271	28.09236555	77.49864328	130.757
134	272	28.0925889	77.49601331	131.927
135	273	28.0927152	77.49342026	131.562
136	274	28.09225353	77.49098338	131.174
137	275	28.09063647	77.48980216	130.766

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SABHAPUR CHOWKI TO MANDOLA POWER HOUSE				
SI. No.	POINT ID	LATITUDE	LONGITUDE	ELLIP. HEIGHT
1	PILLAR NO.40	28.74622755	77.26379128	153.598
2	PILLAR NO.39	28.74812493	77.26511031	155.332
3	PILLAR NO.38	28.75015308	77.26641195	154.255
4	PILLAR NO.37	28.75210875	77.26749683	154.034
5	PILLAR NO.36	28.75393859	77.26851596	156.375
6	PILLAR NO.35	28.75601415	77.26977968	153.458
7	PILLAR NO.34	28.75805466	77.27103818	155.230
8	PILLAR NO.33	28.7600202	77.27227079	154.994
9	PILLAR NO.32	28.76194247	77.27347995	156.769
10	PILLAR NO.31	28.76395464	77.27470445	158.222
11	PILLAR NO.30	28.7655165	77.27646446	155.965
12	PILLAR NO.29	28.76652617	77.27883618	156.209
13	PILLAR NO.28	28.76769916	77.28077187	156.401
14	PILLAR NO.27	28.76955076	77.28111983	175.401
15	PILLAR NO.26	28.77189775	77.28051881	159.599
16	PILLAR NO.25	28.77412965	77.27996526	161.710
17	PILLAR NO.24	28.77618396	77.27946671	157.560
18	PILLAR NO.23	28.77837374	77.27880919	157.207
19	PILLAR NO.22	28.78067975	77.27826563	157.291
20	PILLAR NO.21	28.78272993	77.27779485	156.913
21	PILLAR NO.20	28.78506971	77.27752089	157.358
22	PILLAR NO.19	28.78752266	77.27714139	156.750
23	PILLAR NO.18	28.78953469	77.27672006	156.296
24	PILLAR NO.17	28.79187133	77.27637545	157.127
25	PILLAR NO.16	28.79366644	77.27607816	157.781
26	PILLAR NO.15	28.79604471	77.27557659	157.325
27	PILLAR NO.14	28.79828973	77.27488177	156.598
28	PILLAR NO.13	28.80030661	77.27441407	157.623
29	PILLAR NO.12	28.80289153	77.27391432	158.290
30	PILLAR NO.11	28.80496847	77.27358693	158.201
31	PILLAR NO.10	28.80690067	77.27323304	157.413
32	PILLAR NO.09	28.80947159	77.27291523	161.343
33	PILLAR NO.08	28.81177055	77.27327464	164.449
34	PILLAR NO.07	28.81395101	77.27369592	164.217
35	PILLAR NO.06	28.81592758	77.27345846	164.425
36	PILLAR NO.05	28.81800567	77.27230708	163.692
37	PILLAR NO.04	28.8200578	77.27108296	162.622
38	PILLAR NO.03	28.8222455	77.27019526	164.911
39	PILLAR NO.02	28.82435479	77.26951436	161.201
40	PILLAR NO.01	28.82649426	77.26878996	160.438

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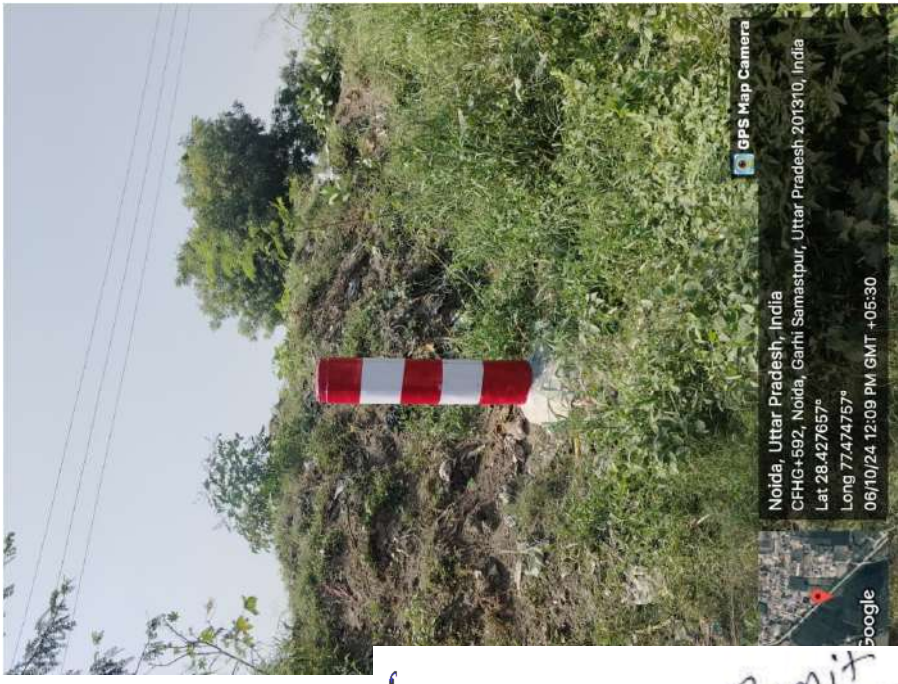


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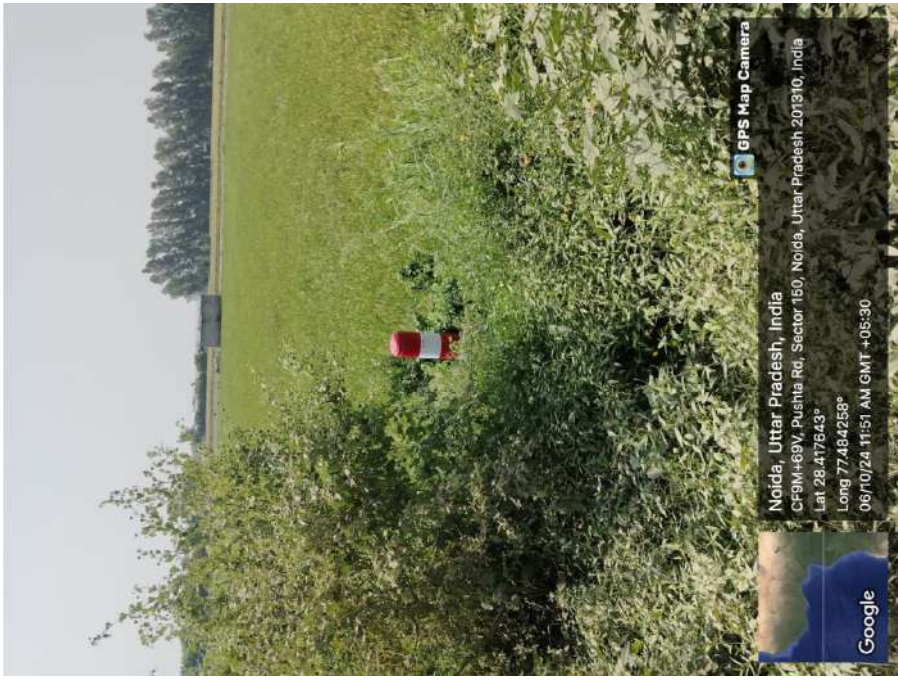


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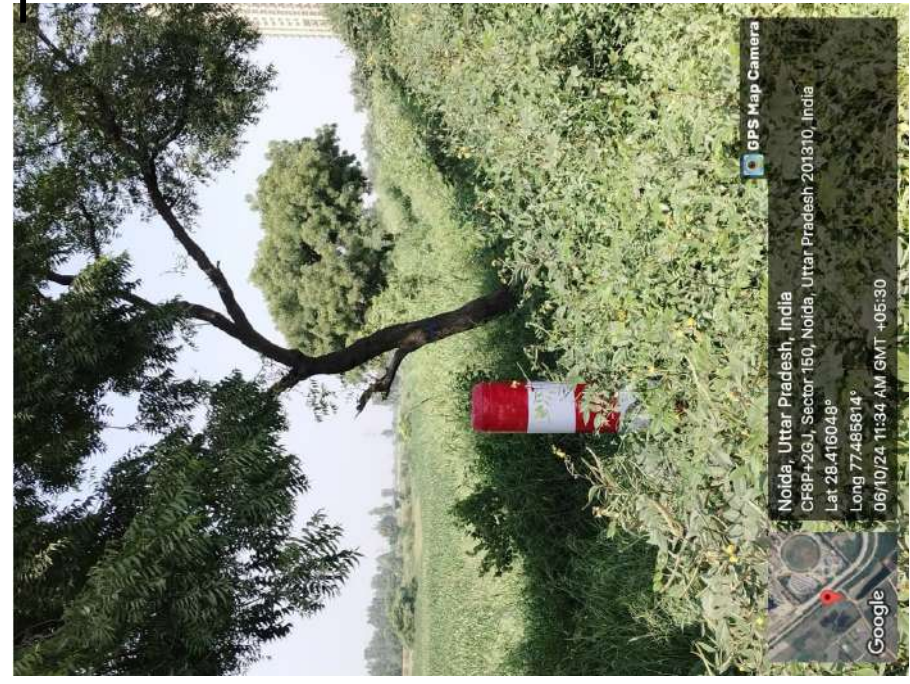
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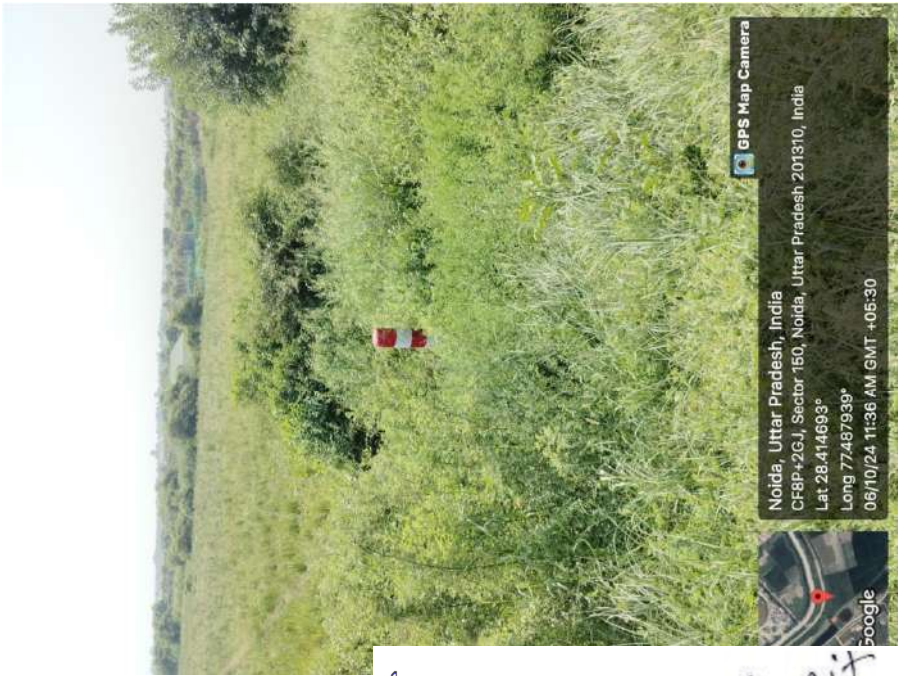


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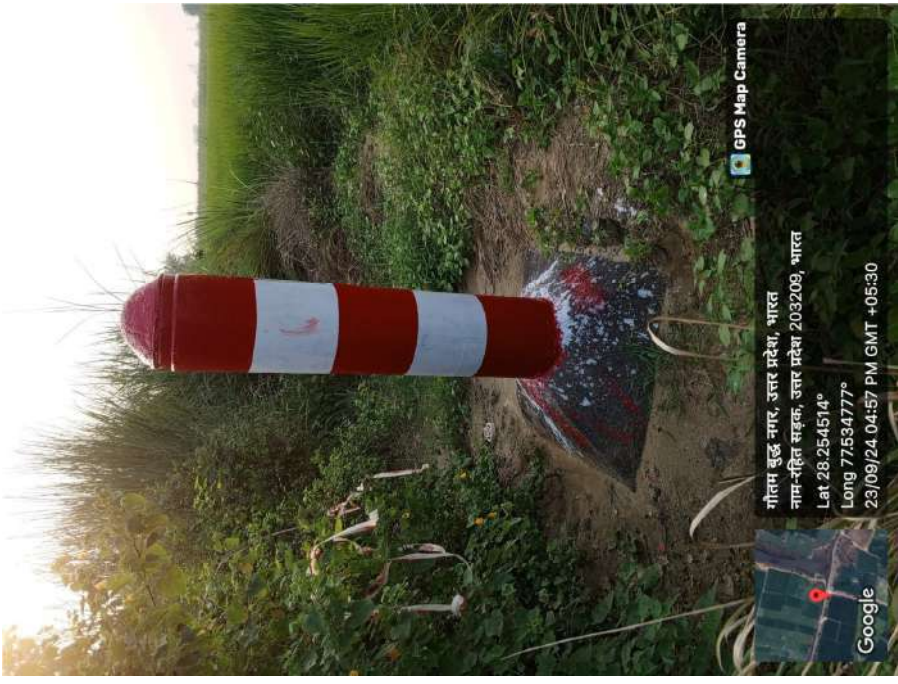


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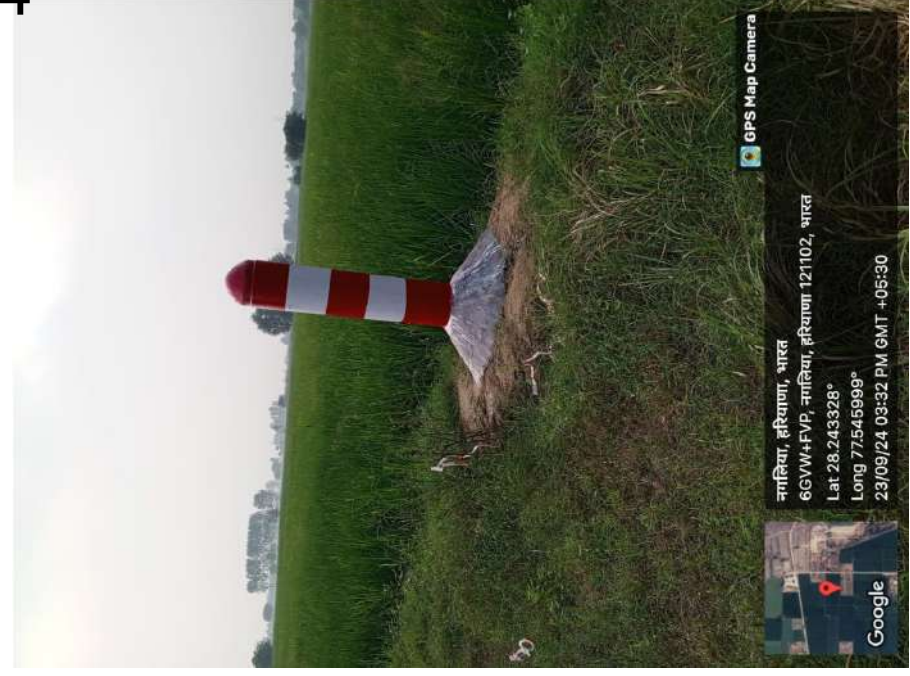
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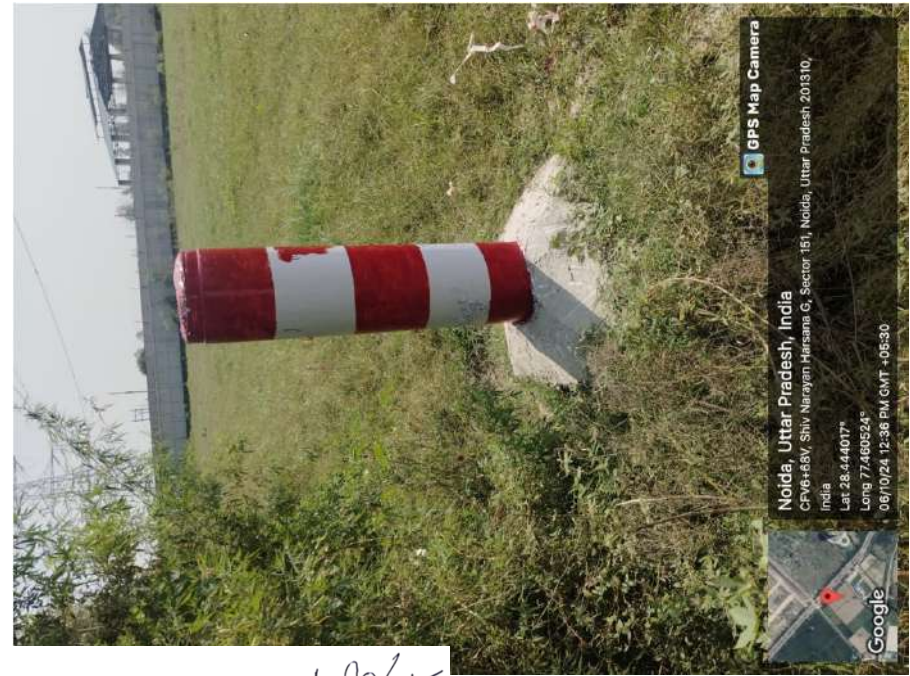


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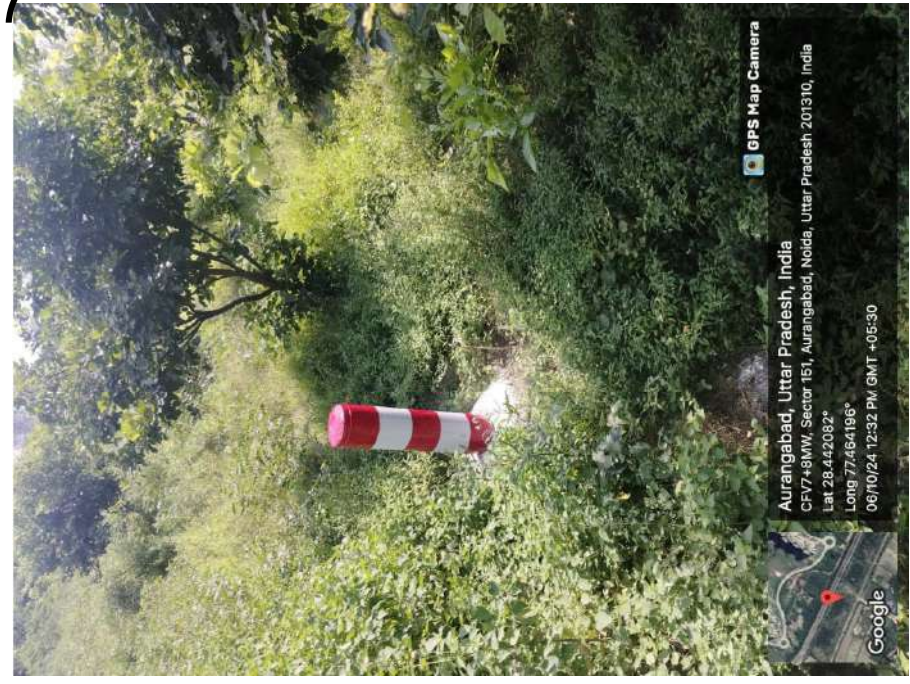
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Megha Athay Gupta



1158 Proof of Service

Supplementary Affidavit by applicant in OA 641/2023

manoj@synergyinfracon.com <manoj@synergyinfracon.com> Wed, Apr 08, 2026 at 11:42 AM

To: csup@nic.in, ceodelhi.djp@nic.in, ceifcd@gmail.com, csdelhi@nic.in, fciwrd@gmail.com, ceo@noidaauthorityonline.com,

eincididuplu-up@nic.in, contactdfccil@dfcc.co.in, dmgbn@nic.in

Cc: abhay gupta <tony51aoc@rediffmail.com>, Consultant Judicial-NGT <judicial-ngt@gov.in>

Dear Sirs,

> You are respondents in the Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) filed in the Hon'ble NGT. Please find herewith enclosed copy of the supplementary affidavit filed by the applicants/petitioners.

> Original petition has already been served to you earlier.

>

> Regards

> Manoj Singh (Original Applicant)

> 8076083151

Supplementary application

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